

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VISTAR METAL INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Vistar Metal Industries Private Limited
2	Date of incorporation of corporate debtor	27/05/2009
3	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai and Registered with Ministry of Corporate Affairs
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101MH2009PTC192733
5	Address of the registered office and principal office (if any) of corporate debtor	401,402 & 403 Coral Classic Co.Op Soc, Road no.20, Ambedkar Garden, Chembur East Mumbai City Maharashtra 400071
6	Insolvency commencement date in respect of corporate debtor	Order dated 14th October, 2019 received on 27th November 2019
7	Estimated date of closure of insolvency resolution process	24th May, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Atul Jain IBBI/IPA-001/IP-P00307/2017-18/10571
9	Address and e-mail of the interim resolution professional, as registered with the Board	C/o. GMJ & Co, Chartered Accountants 3rd & 4th Floor, Vaastu Darshan, "B" wing, Azad Road, Above Central Bank of India, Andheri (East) Mumbai - 400069. atuljainca@hotmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	GMJ & Co, Chartered Accountants 3rd & 4th Floor, Vaastu Darshan, "B" wing, Azad Road, Above Central Bank of India, Andheri (East) Mumbai - 400069. vistar.rp@gmail.com
11	Last date for submission of claims	12th December, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned in Point No. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **VISTAR METAL INDUSTRIES PRIVATE LIMITED** vide Order dated 14th October, 2019 of which certified true copy received on 27th November, 2019.

The creditors of **VISTAR METAL INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 12th Decemeber, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Atul Jain
Interim Resolution Professional

Date: 29/11/2019

Place: Mumbai

